

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Service Tax Appeal No. 50005 of 2017

(Arising out of Order-in-Appeal No. BHO-EXCUS-001-APP-317-16-17 dated 20/09/2016 passed by The Commissioner (Appeals-I), Customs, Central Excise & Service Tax, Bhopal.)

Sohan Lal Sethi

100, Santosh Nagar,
Indore Road, Khandwa (M.P.)

..... Appellant

VERSUS

**Commissioner of CGST, Excise &
Customs, Bhopal**

Bhagya Bhawan,
178, Zone II, M. P. Nagar,
Bhopal (M. P.)

..... Respondent

APPEARANCE:

None for the Appellant

Shri Radhe Tallo, Authorized Representative of the Department

**CORAM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P. V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. 51949/2021

DATE OF HEARING: November 17, 2021

JUSTICE DILIP GUPTA

A certificate in Form 4 under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the appellant for full and final settlement of the dues. The appeal is, accordingly, dismissed as withdrawn.

(Order dictated and pronounced in the open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. V. SUBBA RAO)
MEMBER (TECHNICAL)**